प्रश्नोतर से संबंधित परिशिष्ट

परिशिष्ट ' बयालीस '

[30/3/2017]

प्रश्न सं. [क्र. 7825]

विधानसभा प्रश्न क्रमांक 7825 का परिशिष्ट का प्रपत्र एक

IN THE HIGH COURT OF MADHYA PRADESH PRINCIPAL SEAT AT JABALPUR

WRIT PETITION NO. 9694/2016

PETITIONER : **Arif Aquil,** aged about 60 years, Son of the late Aquil Ahmed, MLA and Member MP State Waqf Board, Resident of Laxmi Talkies Road, Bhopal.

VERSUS

RESPONDENTS : 1. The State of Madhya Pradesh, through

(i) Addl. Chief Secretary, Backward Classes & Minorities Welfare Department, Mantralaya, Vallabh Bhawan, Bhopal.

(ii) Addl. Chief Secretary, Finance, Vallabh Bhawan, Mantralaya, Bhopal.

(iii) Commissioner/Secretary, Funds & Accounts, Vth Floor, Section-A, Paryawaas Bhavan, Arera Hills, Bhopal.

2. **Central Waqf Council,** through its Secretary, P-13 & 14, Sector-6, Pushp Vihaar, Family Court, Saket, New Delhi—110017.

3. **The Director,** Local Funs Audit, 26 Krishi Bhavan, Arera Hills, Bhopal, M.P..

4. **Director General,** Economic Offences Wing, 41, EOW Bhawan, Arera Hills, Bhopal.

5. **Mutawalli Committee Auqaaf-e-Amma,** through its Secretary, Behind Tajul Masaajid, Bhopal.

6. **Shri Shaukat Mohammad Khan,** President Mutawalli Committee Auqaaf-e-Amma & Chairman MP State Waqf Board, Behind Tajul Masaajid, Bhopal.

Presented on 13/12/16

SEAL OF THE HIGH COURT JABALPUR * MADHYA PRADESH *

PETITION UNDER ARTICLE 226 OF THE CONSTITUTION OF INDIA

It is most respectfully submitted on behalf of the Petitioner as under:

1. **Particulars of the cause/order against which the petition is made:**

(1) This Petition is not directed against any particular order but complaining a totally callus and negligent attitude adopted by the State Government and its responsible officers in not taking any action against Mutawalli Committee, Auqaaf-e-Amma, Bhopal and its office bearers for committing glaring financial illegalities and breach of trust as pointed out in the Audit Report, despite the same being reported to the State Authorities

HIGH COURT OF MADHYA PRADESH

विधानसभा प्रश्न क्रमांक 7825 का परिशिष्ट का प्रपत्र एक

ORDER SHEET

CASE NO.....201.....

DATE OF THE ORDER.	ORDER

W.P. No. 9694/2016

20.06.2016

Shri Imtiaz Husain, learned counsel for the petitioner.

Shri V. Johri, learned P.L. for the State.

Heard on the question of the admission.

The only prayer made by the petitioner in the present petition is for a direction to the respondent i.e. the Principal Secretary/Additional Chief Secretary, M.P. Backward Class and Minority Welfare Department to take action on the report and recommendation made by the Secretary of the Department Annexure P/3 and P/4 dated 14.03.2016 and 21.04.2016 respectively.

The learned panel lawyer appearing for the State submits that the matter shall be taken into consideration and decided by the concerned authority.

In view of the aforesaid, the present petition filed by the petitioner is disposed of with a direction to the effect that in case the petitioner approaches the authority concerned by filing a representation along with a certified copy of the order passed today and a copy of the petition within two weeks from today, the authority concerned shall consider and decide the same expeditiously, in accordance with law preferably within a period of six months thereafter.

With the aforesaid directions, the petition filed by the petitioner stands disposed of.

(R.S. Jha)
Judge

msp

अनुभाग अधिकारी
म. प्र. शासन
पिछड़ा वर्ग एवं अल्पसंख्यक
कल्याण मंत्रालय

विधानसभा प्रश्न क्रमांक 7825 का परिशिष्ट का प्रपत्र दो

परिशिष्ट \ दो

944

3/17

संचालनालय,स्थानीय निधि संपरीक्षा (म0प्र0)

भोपाल – प्रकोष्ठ

सतपुड़ा भवन द्वितीय तल खण्ड–ग

दूरभाष/फेक्स क्र- 0755-2570857 E.- Mail: adddirlfabho@mp.gov.in

क्र. / संचा.स्था.नि.संप. / प्र.भो. / 2017 /

भोपाल दिनांक 01/02/2017

03

प्रति,

संयुक्त संचालक,
क्षेत्रीय कार्यालय,
स्थानीय निधि संपरीक्षा,
भोपाल म.प्र.

विषयः–मा. उच्च न्यायालय, जबलपुर द्वारा रिट याचिका क्रमांक 9694/2016 मे पारित आदेश दिनांक 20/06/16 के पालन मे राज्य शासन एतद द्वारा वक्फ अधिनियम 1995 मे निहित धाराओ के अंतर्गत मुतवल्ली कमेटी इन्तेजामिया ओकॉफ–ए–अम्मा भोपाल के लेखो का लंबित आडिट कराने बाबत।

संदर्भः– म.प्र. शासन पिछडा वर्ग तथा अल्पसंख्यक कल्याण विभाग का आदेश क्रमांक/एक 5–6/16 /54–2 भोपाल दिनांक 10/01/2017।

––00––

विषयान्तर्गत संदर्भित पत्र से माननीय उच्च न्यायालय जबलपुर द्वारा रिट याचिका क्रमांक 9694/2016 मे पारित आदेश दिनांक 20/06/2016 के पालन मे राज्य शासन एतद द्वारा वक्फ अधिनियम/1995/मे निहित धाराओं के अतर्गत मुतवल्ली कमेटी इन्तेजामिया ओकाफ–ए–अम्मा भोपाल के लेखो का लंबित वर्षो की संपरीक्षा संचालनालय स्थानीय निधि संपरीक्षा के माध्यम से सम्पादित कराने हेतु आदेशित किया है।

अतः निर्देशित है कि, वक्फ बोर्ड के अधीन मुतवल्ली कमेटी इन्तेजामिया औकाफ–ए–अम्मा भोपाल के लंबित लेखा वर्षो की संपरीक्षा यथाशीघ्र सम्पन्न करावे एवं की गई कार्यवाही से इस संचालनालय को अवगत करावें।

(आर.एस.कटारा)
अपर संचालक

पृ.क्र. / संचा.स्था.नि.संप. / प्र.भो. / 2017/645

भोपाल दिनांक 01/02/2017

03

प्रतिलिपिः–

1. सचिव, म.प्र.शासन वित्त विभाग मंत्रालय वल्लभ भवन भोपाल की ओर म.प्र. शासन पिछड़ा वर्ग तथा अल्पसंख्यक कल्याण विभाग भोपाल का आदेश क्रमांक/एक 5–6/16 /54–2 भोपाल दिनांक 10/01/2017 की छायाप्रति संलग्न कराते हुये पत्र क्रमांक 238/258/2016/ई/चार भोपाल दिनांक 28.01.2017 के अनुक्रम में सूचनार्थ प्रेषित।
2. म.प्र. शासन, पिछड़ा वर्ग तथा अल्पसंख्यक कल्याण विभाग की ओर उपरोक्त संदर्भित आदेश के तारतम्य में सूचनार्थ।

अपर संचालक 1/17
स्थानीय निधि परीक्षा
म.प्र.

satish